

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 971/2018

New Delhi, this the 19th day of July, 2019

Hon'ble Ms. Aradhana Johri, Member (A)

Phool Kant Jha – age 64 years
S/o. Late Chhedi Jha
C/o. Sh. Suman Kumar Jha
Residing at Flat No. B-6 B01
Plot No. 3, Gold Avenue – 2,
Near Metro Specturum,
Sector-75, Noida. ...Applicant

(By Advocate : Mr. K. M. Singh)

Versus

1. Kendriya Vidyalaya Sangathan
18, Institutional Area
Shaheed Jeet Singh Marg
New Delhi
(Through The Commissioner)
2. The Commissioner
Kendriya Vidyalaya Sangathan
18, Institutional Area
Shaheed Jeet Singh Marg
New Delhi. ...Respondents

(By Advocate : Mr. S. Rajappa)

O R D E R (O R A L)

Learned counsel for the applicant has argued that he has filed a representation dated 17.07.2012 with the respondents which is at Annexure A/3 which is yet to be disposed of. He has stated that he will be satisfied at this stage, if the respondents are directed to consider and dispose of his representation as per law.

2. Learned counsel for respondents has no objection.
3. Accordingly, respondents are directed to consider and pass a reasoned speaking order on representation dated 17.07.2012 (Annexure A/3) as per law within a period of 60 days from the date of receipt of a certified copy of this order.

(Aradhana Johri)
Member (A)

/Mbt/